

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 23rd July, 1975.

NOTIFICATION
INCOME TAX

No. 983 (F.No. 404/35/75-ITCC): In exercise of the powers conferred by Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri I.L. Gauba, Kartar Singh, R.L. Bajaj and J.S. Sharma who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of Shri S.K. Sabharwal made under Notification No. 138 (F.No. 404/255/72-ITCC) dated the 14th July, 1972, Shri H.R. Chhabra under Notification No. 810 (F.No. 404/221/74-ITCC) dated the 1st January, 1975 and S/Shri N.B. Dass and R.L. Bali under Notification No. 448 (F.No. 404/177/73-ITCC) dated the 27th August, 1973 are hereby cancelled with effect from the date the officers in paragraph 1 take over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date the officers in paragraph 1 take over as Tax Recovery Officers.

Sd/-

(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 983 (F.No. 404/35/75-ITCC)

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(T.R. Aggarwal)

Deputy Secretary to the Government of India